

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4197/2016

New Delhi, this the 2nd day of March, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Prithi Pal Singh Sahi (Postal Pensioner) Group 'C'
(Aged about 86 years)
R/o H.No.1254, Sector 17,
Faridabad (Haryana)Applicant.

(By Advocate: Mr. G.S.Lobana)

Versus

1. Union of India Through
Secretary
Department of Health & Family Welfare
Nirman Bhawan, New Delhi-110011

2. Additional Director (HQ)
Central Govt. Health Scheme
Sector XII, R.K. Puram
New Delhi-110022. .. Respondents

(By Advocate: Mr. N.D.Kaushik)

ORDER (ORAL)

The applicant retired from the Postal Department in the year 1987 from the post of Post-Master. His grievance is that he has not been given a CGHS Card due to Annexure A1 letter dated 1.8.1996 from respondent no.1 to respondent no.2. When the matter was taken up for hearing today, learned counsel for the

respondents submitted a copy of the OM dated 13.1.2017 (copy taken on record) which reads as under:-

Subject: Speaking order in respect of OA No. 4197/2016 filled by Sh. Prithi Pal Singh Sahi Vs. UOI & Others before CAT, New Delhi

It has been decided that you will be provided with CGHS facility along with your dependant family members on yearly basis till the administrative order is issued against the disposed SLPs at Hon'ble Supreme Court by the competent authority. As such, you are requested to visit the office of CHS(HQ), New Delhi along with your Pension Payment Order, Last Pay Certificate, address proof, one pass port size photo of each of your dependent family members for issue of CGHS card. CGHS subscription will be calculated on the basis of your Last Pay/Pension.

2. The applicant's main prayer is for grant of CGHS. This prayer has been conceded and CGHS Card has been granted to him by the respondents. Learned counsel for applicant, however, argued that the validity of the CGHS card issued is of only one year, whereas he would like to have a CGHS Card having validity for his entire life span. Needless to mention that CGHS cards are renewed from time to time and as such the applicant should have no cause of concern with regard to the renewal of his CGHS Card in future.

3. Under these circumstances, nothing survives in the OA and therefore, the same is accordingly dismissed.

(K.N. Shrivastava)
Member (A)

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